

Saturday, 15th April, 1939

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THE  
**COUNCIL OF STATE DEBATES**

**VOLUME I, 1939**

*(23rd January to 18th April, 1939)*

**FIFTH SESSION**

OF THE

**FOURTH COUNCIL OF STATE, 1939**

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# CONTENTS.

	PAGES.
<b>Monday, 23rd January, 1939—</b>	
Members Sworn . . . . .	1
Questions and Answers . . . . .	1—9
Motion for Adjournment <i>re</i> Railway disaster near Hazaribagh, E. I. R.	9—10
Amendments to Ottawa Trade Agreement Rules, 1932, laid on the table	10—11
Message from His Excellency the Governor General . . . . .	11
Committee on Petitions . . . . .	11—12
Congratulations to recipients of Honours . . . . .	12—13
Governor General's Assent to Bills . . . . .	13
Bills passed by the Legislative Assembly laid on the table . . . . .	13
Messages from the Legislative Assembly . . . . .	13—14
Death of Nawab Sir Muhammad Muzammil-Ullah Khan and Khan Bahadur Hafiz Muhammad Halim . . . . .	14
Motor Vehicles Bill—Motion to consider, adopted . . . . .	15—37
Statement of Business . . . . .	37—38
<b>Thursday, 26th January, 1939—</b>	
Questions and Answers . . . . .	39—46
Motion for Adjournment <i>re</i> Constitution of the Indian Sandhurst Committee—Disallowed . . . . .	46—48
Statement laid on the table <i>re</i> Draft Conventions and Recommendations adopted by the 21st (Maritime) Session of the International Labour Conference . . . . .	48—50
Governing Body of the Indian Research Fund Association . . . . .	50
Indian Tariff (Amendment) Bill—Considered and passed . . . . .	50—55
Indian Income-tax (Amendment) Bill—Motion to consider— <i>not concluded</i> . . . . .	55—90
<b>Friday, 27th January, 1939—</b>	
Indian Income-tax (Amendment) Bill—Motion to consider, adopted; consideration of clauses— <i>not concluded</i> . . . . .	91—129
Motion for Adjournment <i>re</i> Railway disaster near Hazaribagh, E. I. R.—Withdrawn . . . . .	129—139
<b>Saturday, 28th January, 1939—</b>	
Member Sworn . . . . .	141
Indian Income-tax (Amendment) Bill—Considered and passed, as amended . . . . .	141—189
Statement of Business . . . . .	189—190
<b>Monday, 30th January, 1939—</b>	
Member Sworn . . . . .	191
Questions and Answers . . . . .	191—194
Messages from His Excellency the Governor General . . . . .	194
Governing Body of the Indian Research Fund Association . . . . .	195
Ajmer-Merwara Municipalities Regulation (Amendment) Bill—Considered and passed . . . . .	195—196
Indian Cotton Cess (Amendment) Bill—Considered and passed, as amended . . . . .	196—197

**Monday, 30th January, 1939—contd.**

Destructive Insects and Pests (Amendment) Bill—Considered and passed . . . . .	197—198
Motor Vehicles Bill—Considered and passed, as amended . . . . .	198—236
Statement of Business . . . . .	236

**Monday, 13th February, 1939—**

Members Sworn . . . . .	237
Questions and Answers . . . . .	237—246
Message from His Excellency the Governor General . . . . .	246
Bill passed by the Legislative Assembly laid on the table . . . . .	247
Messages from the Legislative Assembly . . . . .	247
Presentation of the Railway Budget for 1939-40 . . . . .	247—253
Statement of Business . . . . .	253

**Wednesday, 15th February, 1939—**

Information promised in reply to questions laid on the table . . . . .	255
Messages from His Excellency the Governor General . . . . .	256
Indian Naval Reserve Forces (Discipline) Bill laid on the table . . . . .	256—257
Bills passed by the Legislative Assembly laid on the table . . . . .	257
Message from the Legislative Assembly . . . . .	257
Indian Income-tax (Amendment) Bill—Consideration and adoption of amendments made by the Legislative Assembly . . . . .	257—258
Indian Merchant Shipping (Amendment) Bill—Considered and passed . . . . .	259—260

**Saturday, 18th February, 1939—**

Member Sworn . . . . .	261
Questions and Answers . . . . .	261—268
General Discussion of the Railway Budget for 1939-40 . . . . .	268—320

**Monday, 20th February, 1939—**

Questions and Answers . . . . .	321—328
Ruling—That the question whether a Bill is <i>ultra vires</i> of the Constitution should be decided by the House . . . . .	328—333
Resolution <i>re</i> Excluded and partially excluded areas—Negatived . . . . .	333—360
Hindu Polygamous Marriage Restraint Bill—Withdrawn . . . . .	360—364
Indian Succession (Amendment) Bill—Introduced . . . . .	364—365
Resolution <i>re</i> Inland water communication, irrigation and prevention of floods—Negatived . . . . .	365—367
Statement of Business . . . . .	367

**Thursday, 23rd February, 1939—**

Death of His Excellency Lord Brabourne, Governor of Bengal . . . . .	369
--	-----

**Monday, 27th February, 1939—**

Questions and Answers . . . . .	371—376
Resolution <i>re</i> Purchase of stationery, etc., of Indian make—Adopted . . . . .	378—388
Resolution <i>re</i> Appointment of a Committee for undertaking legislation in regard to Hindu marriages—Negatived . . . . .	388—409
Civil Procedure Amendment Bill—Motion to circulate, negatived . . . . .	409—411
Parsi Marriage and Divorce (Amendment) Bill—Introduced . . . . .	411
Shebaity Bill—Withdrawn . . . . .	411—413
Indian Succession (Amendment) Bill—Motion to refer to Select Committee, adopted . . . . .	413
Statement of Business . . . . .	413

**Tuesday, 28th February, 1939—**

Bills passed by the Legislative Assembly laid on the table . . . .	415
Presentation of the General Budget for 1939-40 . . . .	415—421

**Tuesday, 7th March, 1939—**

Questions and Answers . . . . .	423—435
Information promised in reply to questions laid on the table . . . .	435—475
Standing Committee for the Labour Department . . . . .	475
Standing Committee for the Department of Commerce . . . . .	475
Standing Committee on Emigration . . . . .	475
Indian Naval Reserve Forces (Discipline) Bill—Considered and passed	475—510
Employment of Children (Amendment) Bill—Considered and passed, as amended . . . . .	510—514

**Thursday, 9th March, 1939—**

Bills passed by the Legislative Assembly laid on the table . . . .	515
General Discussion of the General Budget for 1939-40 . . . .	515—566

**Monday, 13th March, 1939—**

Questions and Answers . . . . .	567—576
Indian Succession (Amendment) Bill—Presentation of the Report of the Select Committee . . . . .	576
Resolution <i>re</i> Prohibition of the sale of alcoholic liquors in railway refreshment rooms—Negatived . . . . .	576—590
Resolution <i>re</i> Submission by employers of protected industries of annual wage bills—Withdrawn . . . . .	590—594
Dissolution of Muslim Marriages Bill—Considered and passed . . . .	594—613
Delhi Masjid Bill—Introduced . . . . .	613—614
Parsi Marriage and Divorce (Amendment) Bill—Motion to circulate, adopted . . . . .	614—615
Dividends and Interest Returns Bill—Motion to circulate, negatived .	615—619

**Thursday, 16th March, 1939—**

Members Sworn . . . . .	621
Questions and Answers . . . . .	621—627
Standing Committee for Roads, 1939-40 . . . . .	627
Standing Committee for the Labour Department . . . . .	627—628
Standing Committee for the Department of Commerce . . . . .	628
Standing Committee on Emigration . . . . .	628
Resolution <i>re</i> Kenya (Highlands) Order-in-Council—Adopted . . . .	628—644
Resolution <i>re</i> Revision of pay of Indian commissioned officers—With- drawn . . . . .	644—655
Delhi Masjid Bill—Motion to circulate, adopted . . . . .	655—656
Resolution <i>re</i> Constitution of the Legislatures in India on a uni-cameral and entirely elected basis—Withdrawn . . . . .	656—662
Statement of Business . . . . .	662

**Monday, 20th March, 1939—**

Questions and Answers . . . . .	663—668
Standing Committee for the Labour Department . . . . .	669
Resolution <i>re</i> Contribution of railways to general revenues—Negatived .	669—684
Resolution <i>re</i> Replacement of the Royal Air Force by an Indian Air Force—Negatived . . . . .	684—707
Standing Committee on Emigration . . . . .	693

	PAGES.
<b>Wednesday, 22nd March, 1939—</b>	
Central Advisory Council for Railways . . . . .	709
Standing Committee for Roads, 1939-40 . . . . .	709
Standards of Weight Bill—Considered and passed . . . . .	709—710
Indian Merchant Shipping (Second Amendment) Bill—Considered and passed . . . . .	710—711
Insurance (Amendment) Bill—Considered and passed . . . . .	712
Indian Patents and Designs (Amendment) Bill—Considered and passed . . . . .	712—713
Workmen's Compensation (Amendment) Bill—Considered and passed . . . . .	714
Cotton Ginning and Pressing Factories (Amendment) Bill—Considered and passed . . . . .	714—715
<b>Thursday, 23rd March, 1939—</b>	
Question and Answer . . . . .	717—718
Resolution <i>re</i> Increase in recruitment of Indians of pure descent to senior subordinate services on railways—Negatived . . . . .	719—735
Central Advisory Council for Railways . . . . .	735—736
Resolution <i>re</i> Expansion and protection of the Indian Mercantile Marine—Adopted . . . . .	736—754
Resolution <i>re</i> Censoring or stopping of telegrams—Withdrawn . . . . .	754—100
Indian Succession (Amendment) Bill—Considered and passed, as amended . . . . .	758—762
Statement of Business . . . . .	762—763
<b>Saturday, 25th March, 1939—</b>	
Messages from His Excellency the Governor General . . . . .	765
Indian Finance Bill, 1939, laid on the table . . . . .	765—766
<b>Tuesday, 28th March, 1939—</b>	
Member Sworn . . . . .	767
Questions and Answers . . . . .	767—770
Death of Khan Bahadur Syed Abdul Hafeez and Sir Ernest Miller . . . . .	770—771
Standing Committee for the Department of Communications . . . . .	771—772
Indian Finance Bill, 1939—Considered and passed . . . . .	772—797
Standing Committee for Roads, 1939-40 . . . . .	797
<b>Thursday, 30th March, 1939—</b>	
Member Sworn . . . . .	799
Questions and Answers . . . . .	799—800
Central Advisory Council for Railways . . . . .	800
Resolution <i>re</i> Indo-British Trade Agreement—Adopted . . . . .	800—862
Statement of Business . . . . .	832
<b>Saturday, 1st April, 1939—</b>	
Central Advisory Council for Railways . . . . .	863
Standing Committee for the Department of Communications . . . . .	863
Bill passed by the Legislative Assembly laid on the table . . . . .	863
Message from the Legislative Assembly . . . . .	864
Statement of Business . . . . .	864
<b>Monday, 3rd April, 1939—</b>	
Presentation of a Mace to the Council of State by the Honourable Maharajadhiraja Sir Kameshwar Singh of Darbhanga . . . . .	865—871

	PAGE.
<b>Tuesday, 4th April, 1939—</b>	
Questions and Answers . . . . .	873—888
Registration of Foreigners Bill—Considered and passed . . . .	889—893
Statement of Business . . . . .	894
<b>Thursday, 6th April, 1939—</b>	
Information promised in reply to questions laid on the table . .	895
Bills passed by the Legislative Assembly laid on the table . . .	895
<b>Tuesday, 11th April, 1939—</b>	
Members Sworn . . . . .	897
Questions and Answers . . . . .	897—910
Indian Tariff (Second Amendment) Bill—Considered and passed, as amended . . . . .	910—934
Statement of Business . . . . .	934
<b>Friday, 14th April, 1939—</b>	
Member Sworn . . . . .	935
Message from the Legislative Assembly . . . . .	935
Questions and Answers . . . . .	935—942
Information promised in reply to questions laid on the table . .	942—943
Statement laid on the table <i>re</i> Draft Convention concerning statistics of wages and hours of work, etc., etc., adopted by the Twenty-fourth Session of the International Labour Conference . . . . .	943—949
Coal Mines Safety (Stowing) Bill—Considered and passed . . . .	949—969
Statement of Business . . . . .	969
<b>Saturday, 15th April, 1939—</b>	
Messages from His Excellency the Governor General . . . . .	971
Indian Tariff (Third Amendment) Bill laid on the table . . . .	971
Bills passed by the Legislative Assembly laid on the table . . .	971—972
Message from the Legislative Assembly . . . . .	972
Statement of Business . . . . .	972
<b>Monday, 17th April, 1939—</b>	
Questions and Answers . . . . .	973—977
Statements laid on the table . . . . .	977—990
Sugar Industry (Protection) Bill—Considered and passed . . . .	990—1015
Chittagong Port (Amendment) Bill—Considered and passed . . . .	1015
Criminal Law Amendment Bill—Considered and passed . . . . .	1015—1016
Indian Soft Coke Cess Committee (Reconstitution and Incorporation) Bill—Considered and passed . . . . .	1016—1017
<b>Tuesday, 18th April, 1939—</b>	
Indian Tariff (Third Amendment) Bill—Considered and passed . . .	1018—1048

# COUNCIL OF STATE.

*Saturday, 15th April, 1939.*

The Council met in the Council Chamber of the Council House at Half Past Five of the Clock, the Honourable the President in the Chair.

## MESSAGES FROM HIS EXCELLENCY THE GOVERNOR GENERAL.

**THE HONOURABLE THE PRESIDENT :** Honourable Members, I have two Messages to be delivered to you from His Excellency the Governor General. The first Message reads thus :

*" Whereas the Legislative Assembly has by its vote of the 14th April, 1939, refused to introduce a Bill entitled a Bill further to amend the Indian Tariff Act, 1934, for certain purposes (Third Amendment) ;*

*Now, therefore, I, Victor Alexander John, Marquess of Linlithgow, in pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, do hereby certify that the said Bill is essential for the interests of British India.*

*New Delhi ;*

*The 15th April, 1939.*

**LINLITHGOW,**

*Viceroy and Governor General "*

The second Message is :

*" In pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Victor Alexander John, Marquess of Linlithgow, do recommend to the Council of State that it do pass the Bill further to amend the Indian Tariff Act, 1934, for certain purposes (Third Amendment), in the form hereto annexed.*

*New Delhi :*

*The 15th April, 1939.*

**LINLITHGOW,**

*Viceroy and Governor General "*

## INDIAN TARIFF (THIRD AMENDMENT) BILL LAID ON THE TABLE.

**SECRETARY OF THE COUNCIL :** Sir, in pursuance of the provisions of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I lay on the table a copy of the Bill further to amend the Indian Tariff Act, 1934, for certain purposes (Third Amendment), leave to introduce which in the form recommended by the Governor General was refused by the Legislative Assembly at its meeting of the 15th April, 1939 ; the said Bill having been certified under the provisions of the same section by the Governor General as essential for the interests of British India.

## BILLS PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

**SECRETARY OF THE COUNCIL :** Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the following Bills which

were passed by the Legislative Assembly at its meeting held on the 14th and 15th April, 1939, namely :

- A Bill to provide for the continuance for a further period of the protection conferred on the sugar industry in British India.
- A Bill further to amend the Chittagong Port Act, 1914, for a certain purpose.
- A Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, for a certain purpose.
- A Bill to reconstitute and incorporate the Committee constituted under the Indian Soft Coke Cess Act, 1929.

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#### MESSAGE FROM THE LEGISLATIVE ASSEMBLY.

SECRETARY OF THE COUNCIL : Sir, the following message has been received from the Secretary of the Legislative Assembly :

"In accordance with the provisions of rule 36 (1) of the Indian Legislative Rules, I am directed to inform you that the amendment made by the Council of State in the Bill further to amend the Indian Tariff Act, 1934 (Second Amendment) was taken into consideration by the Legislative Assembly at its meeting held on Friday, the 14th April, 1939, and that the Assembly has agreed to the amendment."

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#### STATEMENT OF BUSINESS.

THE HONOURABLE KUNWAR SIR JAGDISH PRASAD (Leader of the House) : Sir, I suggest that with your permission the following Bills which have been laid on the table today be taken up on Monday, the 17th instant.

- A Bill to provide for the continuance for a further period of the protection conferred on the sugar industry in British India.
- A Bill further to amend the Chittagong Port Act, 1914, for a certain purpose.
- A Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, for a certain purpose.
- A Bill to reconstitute and incorporate the Committee constituted under the Indian Soft Coke Cess Act, 1929.

As regards the Indian Tariff (Third Amendment) Bill as recommended by His Excellency the Governor General, I suggest that it be taken up on Tuesday, the 18th.

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The Council then adjourned till Eleven of the Clock on Monday, the 17th April, 1939.

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***CORRIGENDUM.***

On page 971 of the Council of State Debates, dated the 15th April, 1939, in the first line of the first Message *for* " 14th " *read* " 15th ".